

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 119/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 entered into between Rajasthan Sun Technique Energy Private Limited and NTPC Vidyut Vyapar Nigam Limited for extension of Schedule Commissioning Date.

Petitioner : Rajasthan Sun Technique Energy Private Limited (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and Anr.

Petition No. 275/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 signed between the Petitioner and the Respondent seeking suitable directions for the release of the payment of cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2016, January, 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011.

Petitioner : Rajasthan Sun Technique Energy Private Limited

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTNL) and 16 Ors.

Date of Hearing : 2.12.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Buddy A Ranganadhan, Advocate, RSTEPL
Shri Hasan Murtaza, Advocate, RSTEPL
Ms. Shikha Sood, Advocate, NVTN
Ms. Anushree Bardhan, Advocate, NVTN
Shri Anand K Ganesan, Advocate, PSPCL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Aditi Raghuvanshi, Advocate, PSPCL
Ms. Renu Sarin, NVTN
Shri Sukesh Mohanty, NVTN
Shri Anurag Gupta, NVTN

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, learned counsel for the Respondent No.1, NVVNL prayed for an adjournment on account of non-availability of the arguing senior counsel due to personal difficulty. The said request was not opposed by the learned counsel for the Petitioner. Accordingly, the Commission adjourned the matters.

3. The Petitions will be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**